

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE MAHALAXMI AGRO FARMS
PRIVATE LIMITED**

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Shree Mahalaxmi Agro Farms Private Limited
2.	Date of Incorporation of Corporate Debtor	09/07/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01119PN2004PTC019500
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	Flat No. 101, Vishvkarma Complex K Building, Devkar Panand Vasahat Kolhapur - 416012
6.	Date of closure of Insolvency Resolution Process	February 23, 2023
7.	Liquidation commencement date of Corporate Debtor	February 24, 2023 (Order received on February 27, 2023)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP/P-01463/2018-2019/12338
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: Flat No. 402, Building No. 23E, Palazzio CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076. Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: Renascence Insolvency Resolution Professionals Private Limited, 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: liq.mahalaxmiagro@rirp.co.in
11.	Last date for submission of claims	March 26, 2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Shree Mahalaxmi Agro Farms Private Limited on February 24, 2023. However, the Copy of the order dated February 24, 2023, was received on February 27, 2023.

The stakeholders of Shree Mahalaxmi Agro Farms Private Limited are hereby called upon to submit their claims with proof on or before March 26, 2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

(In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.)

Date: March 1, 2023

Place: Mumbai

SD/-

Kamal Kishor Gurnani

Liquidator of Shree Mahalaxmi Agro Farms Private Limited

Reg No.: IBBI/IPA-001/IP/P-01463/2018-2019 /12338